

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.219/1994

Tuesday this the 19th day of April, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

A.P.Balan,
Areeparambath house,
Peringalam desom,
Kunnamangalam Post, Kozhikode.

... Applicant

(By Advocate Mr. T.A.Rajan)

vs.

1. Union of India represented by Secretary, Ministry of Communications, New Delhi.
2. The Telecom District Manager, Kozhikode.
3. The Sub Divisional Officer Phones(North), Kozhikode.
4. The Sub Inspector of Phones, Kozhikode. ... Respondents

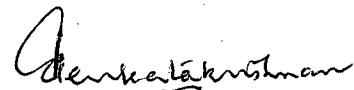
(By Advocate Mr.Mathew G.Vadakkel, ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Learned counsel for applicant seeks leave to withdraw the application with freedom to seek appropriate remedies should occasion arise. Reserving freedom to do so, leave is granted. Application is dismissed as withdrawn. No costs.

Dated the 19th April, 1994.


P.V. VENKATAKRISHNAN

P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN